(घ) यदि हां, तो क्या सरकार अन्य पिछड़े वर्गों के डाप-आऊट पदों को अनारक्षित करने की बजाय उन्हें अगले वर्ष की रिक्तियों में जोड़ने का विचार रखती है?

कर्मिक लोक शिकायत तथा पेतन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मत्रांलव में राज्य मंत्री (श्री एस.आर. बालासुबहमण्यन): (क) और (ख) वर्तमान अनुदेशों के अनुसार अन्य पिछड़े वर्ग की रिक्तियों को अनारक्षित नहीं किया जाएगा बल्कि इन्हें अगले तीन भर्ती वर्षों तक या जब तक ये पद अन्य पिछड़े वर्ग के उम्मीदवारों द्वारा भर नहीं लिए जाते, इनमें जो भी पहले हो, तक अग्रणीत किया जाता है। केन्द्रीय सचिवालय में सहायक ग्रेड को तैतीस संवर्गों में विकेन्द्रीकृत किया गया है तथा सर्वर्ग प्राधिकारियों द्वारा इस ग्रेड में नियुक्ति संगर्व-वार की जाती है। सरकार की उपर्यक्त आरक्षण नीति के कार्यान्वयन संबंधी भिन्न-भिन्न भर्ती वर्षों की सूचना केन्द्रीकृत रूप से नहीं रखी जाती है।

(ग) जी, हां।

(घ) अन्य पिछडे वर्गों के लिए भरी न गई आरक्षित रिक्तियों को अगले वर्ष तक अग्रेणीत किए जाने संबंधी अनुदेश पहले से ही विद्यमान हैं।

Government Accommodation to Officers Posted in North Eastern Region

- 2979. SHRI TARA CHARAN MAJUMDAR: Will the PRIME MINISTER be pleased to state:
- (a) whether rules permit retention of Government accommodation by the Central Government officers on their transfer to North Eastern region;
- (b) whether such rules also provide benefit of double H.R.A. to such officers;
- (c) whether the same rules permit priority allotment of Government Accommodation to Central Government officers transferred to Delhi after serving in North Eastern region;
- (d) whether the rules provide for priority allotment of Government accommodation to a Central Government officer belonging to North-east region upon his transfer to Delhi; and
- (e) if so, the details there of and if not, reasons the therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT & MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Yes, Sir. Retention/alternate accommodation is provided to the Central Government Officers on their transfer to North-East region, restricted to the category next below their entitlement subject to the maximum of D-I type of accommodation, on payment of one and a half times of the normal licence fee during the period of permissible retention.

(b) to (d) No, Sir.

(e) As per the provisions of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, a residence falling vacant is allotted to an applicant desiring a change of accommodation in that type and if not required for that purpose, to an applicant without accommodation in that type having the earliest priority date for that type of residences.

Capacity of Dabhol Power Project

2980. SHRI DIPANKAR MUKHERJEE: SHRINILOTPALBASU:

Will the PRIME MINISTER be pleased

(a) whether Government's attention has been drawn to the news item which appeared

in the Financial Express dated the 2nd October.

1996 to the effect that ENRON's 1995

report has stated the Dabhol Power Project Capacity as 2450 MW as against the officially

stated figure of 2184 MW;

- (b) whether the aforesaid report also places
- the size of 1st phase at 826 MW and of the IInd phase at 1624 MW; and
- (c) whether the above facts have been verified and the reasons for the changes have also been established/vetted by the CEA; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-